
Authoritative English Text of this Department Notification No. LEP-A003/13/2025 Dated 29th April, 2026 as required under clause (3) of article 348 of the Constitution of India

**Government of Himachal Pradesh
Department of Labour, Employment and Overseas Placement**

No. LEP-A003/13/2025

Dated 29th April, 2026

Shimla-2

NOTIFICATION

In exercise of the powers conferred by section 67 of the Code on Wages, 2019 (No. 29 of 2019) read with section 2(d), the Governor of Himachal Pradesh proposes to make the following rules to implement the provisions of the Code on Wages, 2019 and in supersession of the Rules and other notifications, orders or schemes, guidelines, circulars, instructions, or any other actions taken or issued under the following Acts: -

- (i) The Payment of Wages Act, 1936;
- (ii) The Minimum Wages Act, 1948; and
- (iii) The Himachal Pradesh Ease of Compliance to Maintain Registers under various Labour Laws Rules, 2020 to the extent these rules are made in exercise of the powers conferred by section 29 and section 30 of the Minimum Wages Act, 1948 (11 of 1948) and section 26 of the Payment of Wages Act, 1936 (4 of 1936) and applicable accordingly, as replaced by the section 69 of the said code *ibid* and are hereby notified, as required by sub-section (1) of the said section 67 of the Code for information of all person(s) likely to be affected by the rules;

However, anything done or any action taken under the above Acts shall be deemed to have been validly done or taken under the corresponding provisions of this code.

Any interested persons who have any Objection(s) or Suggestion(s) with regard to these Rules, may send the same to the Directorate of Labour & Employment, New Himrus Building, Near Himland Hotel, Shimla-171001 through (lep-hp@nic.in), within a period of Thirty days from the date of publication of the said draft rules in the Rajpatra (e-gazette) of Himachal Pradesh;

The Objection(s) or suggestion(s), if any, received within the period specified above shall be taken into the consideration by the State Government before finalizing the said draft rules.

CHAPTER I

PRELIMINARY

1. Short title, extent and commencement - 1. These rules may be called the Code on Wages (Himachal Pradesh) Rules, 2026.

2. They extend to the whole State of Himachal Pradesh.

3. They shall come into force after the date of their final publication in the Rajpatra (e-Gazette), Himachal Pradesh

2. Definitions.- (1) In these rules, unless the subject or context otherwise requires, —

a) “authority” means the authority appointed by the State Government under sub-section (1) of section 45;

b) “appellate authority” means the appellate authority appointed by the State Government under sub- section (1) of section 49;

c) “appeal” means an appeal preferred under sub-section (1) of section 49;

d) “Board” means the State Advisory Board constituted by the State Government under sub-section (1) of section 42;

e) “Chairperson” means the chairperson of the Board;

f) “Code” means the Code on Wages, 2019 (29 of 2019);

g) “committee” means a committee appointed by the State Government under clause (a) of sub-section (1) of section 8;

h) “day” means a period of 24 hours beginning at mid-night;

i) “Form” means a form appended to these rules;

j) “highly skilled occupation” means an occupation which calls in its performance a specific level of perfection and required competence acquired through intensive technical or professional training or practical occupational experience for a considerable period and also requires of an employee to assume full responsibility for his judgement or decision involved in the execution of such occupation;

k) “Inspector-cum-Facilitator” means a person appointed by the State Government, by notification under sub-section (1) of section 51;

l) “member” means a member of the Board and includes its Chairperson;

m) “Municipal Corporation/Municipal Council/ Nagar Panchayat” means the areas notified by

the Urban Development Department of Himachal Pradesh.

- n) “population” means the population as ascertained at the last preceding census of which the relevant figures have been published;
 - o) “registered trade union” means a trade union registered under The Industrial Relations Code, 2020 (35 of 2020);
 - p) “rural area” means the area which does not fall under the Municipal Corporation/Municipal Council/ Nagar Panchayat areas;
 - q) “Schedule” means the schedule annexed to these rules;
 - r) “section” means a section of the Code;
 - s) “semi-skilled occupation” means an occupation which in its performance requires the application of skill gained by the experience on job which is capable of being applied under the supervision or guidance of a skilled employee and includes supervision over the unskilled occupation;
 - t) “skilled occupation” means an occupation which involves skill and competence in its performance through experience on the job or through training as an apprentice in a technical or vocational institute and the performance of which calls for initiating and judgement;
 - u) “state government” means Government of Himachal Pradesh;
 - v) “unskilled occupation” means an occupation which in its performance requires the application of simply the operating experience and involves no further skills;
- 2) All other words and expressions used herein in these rules and not defined shall have the meanings respectively assigned to them under the Code.

CHAPTER II

MINIMUM WAGES

3. Manner of calculating the minimum rate of wages.—(1) for the purposes of sub-section (5) of section 6, the minimum rate of wages shall be fixed on the day basis keeping in view the following criteria, namely:-

- (I) the standard working class family which includes a spouse and two children apart from the earning worker; an equivalent of three adult consumption units;
- (II) A net intake of 2700 calories per day per consumption unit;
- (III) 66 meters cloth per year per standard working class family;

-
- (IV) Housing rent expenditure to constitute 10 per cent of food and clothing expenditure;
 - (V) Fuel, electricity and other miscellaneous items of expenditure to constitute 20 percent of minimum wage; and
 - (VI) Expenditure for children education, medical requirement, recreation and expenditure on contingencies to constitute 25 percent of minimum wage;

(2) when the rate of wages for a day is fixed, then, such amount shall be divided by eight for fixing the rate of wages for an hour and multiplied by twenty six for fixing the rate of wages for a month and in such division and multiplication the factors of one-half and more than one-half shall be rounded as next figure and the factors less than one-half shall be ignored.

4. Norms for fixation of minimum rate of wages.-(1) While fixing the minimum rate of wages under section 6, the State Government shall divide the concerned geographical area into four categories, that is to say the Municipal Corporation; Municipal Council; Nagar Panchayat areas notified by the Urban Development Department Himachal Pradesh and the Rural Areas.

(2) The State Government shall constitute a technical committee for the purpose of advising the State Government in respect of skill categorization, which shall consist of the following members, namely:-

- (i) Labour Commissioner (Himachal Pradesh) - Chairperson;
- (ii) Joint Labour Commissioner, Himachal Pradesh dealing with the wages - Member;
- (iii) A representative from the Technical Education Department, Himachal Pradesh - Member;
- (iv) Two technical experts in wage determination as nominated by the State Government- Members; and
- (v) Deputy Labour Commissioner, Himachal Pradesh or any other Officer not below the rank of Deputy Labour Commissioner - Member Secretary.

(3) The State Government shall, on the advice of the technical committee referred to in sub-rule (2), categorize the occupations of the employees into four categories that is to say unskilled, semi-skilled, skilled and highly skilled by modifying, deleting or adding any entry in the categorization of such occupations specified in **Schedule A**.

(4) The technical committee referred in sub-rule (2) shall while advising the State Government under sub-rule (3) take into account, to the possible extent, the national classification of occupation or national skills qualification frame work or other similar frame work for the time being formulated to identify occupations.

5. Number of hours of work which shall constitute a normal working day.—

(1) The normal working day under clause (a) of sub-section (1) of section 13 shall be comprised of eight hours of work and one or more intervals of rest which in total shall not exceed one hour.

(2) The working day of an employee shall be so arranged that inclusive of the intervals of rest, if any, it shall not spread over more than twelve hours on any day.

(3) The provisions of sub-rules (1) and (2) shall, in the case of an employee employed in agricultural employment, be subject to such modifications as may, from time to time, be determined by the State Government.

6. Weekly day of rest.— (1) Subject to the provisions of this rule, an employee shall be allowed a day of rest every week (hereinafter referred to as “the rest day”) which shall ordinarily be Sunday, but the employer may fix any other day of the week as the rest day for any employee or class of employees:

Provided that an employee shall be entitled for the rest day under this sub-rule if he has worked under the same employer for a continuous period of not less than six days:

Provided further that the employee shall be informed of the day fixed as the rest day and of any subsequent change in the rest day before the change is effected, by display of a notice to that effect in the place of employment at the place specified by the Inspector-cum-Facilitator in this behalf.

Explanation:- For the purpose of computation of the continuous period of not less than six days specified in the first proviso to this sub-rule, any day on which an employee is required to attend for work but is given only an allowance for attendance and is not provided with work, a day on which an employee is laid off on payment of compensation under the Industrial Relations Code, 2020, and any leave or holiday, with or without pay, granted by the employer to an employee in the period of six days immediately preceding the rest day, shall be deemed to be days on which the employee has worked.

(2) Any such employee shall not be required or allowed to work on the rest day unless he has or will have a substituted rest day for a whole day on one of the five days immediately before or after the rest day:

Provided that no substitution shall be made which will result in the employee working for more than ten days consecutively without a rest day for a whole day.

(3) Where in accordance with the foregoing provisions of this rule, any employee works on a rest day and has been given a substituted rest day on any one of the five days before or after the rest day, the rest day shall, for the purpose of calculating the weekly hours of work, be included in the week in which the substituted rest day occurs.

(4) An employee shall be granted, for rest day wages calculated at the rate applicable to the next

preceding day; and where he works on the rest day and has been given a substituted rest day, then, he shall be paid wages for the rest day on which he worked, at the overtime rate and wages for the substituted rest day at the rate applicable to the next preceding day:

Provided that where-

(i) the minimum rate of wages of the employee as notified under the Code has been worked out by dividing the minimum monthly rate of wages by twenty- six; or

(ii) the actual daily rate of wages of the employee has been worked out by dividing the monthly rate of wages by twenty-six and such actual daily rate of wages is not less than the notified minimum daily rate of wages of the employee, then, no wages for the rest day shall be payable; and

(iii) the employee works on the rest day and has been given a substituted rest day, then, he shall be paid, only for the rest day on which he worked, an amount equal to the wages payable to him at the overtime rate;

and, if any dispute arises whether the daily rate of wages has been worked out in accordance with the provisions of this proviso, the Labour Commissioner, Himachal Pradesh or the Deputy Labour Commissioner or any other Officer not below the rank of Deputy Labour Commissioner, Himachal Pradesh may, on application made to him in this behalf, decide the same, after giving an opportunity to the parties concerned to make written representations.

Provided further that in case of an employee governed by a piece-rate system, the wages for the rest day, or the substituted rest day, as the case may be, shall be such as the State Government may, from time to time determine having regard to the minimum rate of wages fixed under the Code, in respect of the employment.

Explanation.-In this sub-rule 'next preceding day' means the last day on which the employee has worked, which precedes the rest day or the substituted rest day, as the case may be; and where the substituted rest day falls on a day immediately after the rest day, the next preceding day means the last day on which the employee has worked, which precedes the rest day.

(5) The provisions of this rule shall not operate to the prejudice of more favourable terms, if any, to which an employee may be, entitled under any other law or under the terms of any award, agreement or contract of service, and in such a case, the employee shall be entitled only to more favourable terms aforesaid.

Explanation.- For the purposes of this rule, 'week' shall mean a period of seven days beginning at midnight on Saturday night.

7. Night shifts.—Where an employee in an employment works on a shift which extends beyond midnight, then, -

- (a) a rest day for the whole day for the purposes of rule 7 shall, in this case means a period of twenty- four consecutive hours beginning from the time when his shift ends; and
- (b) the following day in such a case shall be deemed to be the period of twenty-four hours beginning from the time when such shift ends, and the hours after midnight during which such employee was engaged in work shall be counted towards the previous day.

8. The extent and conditions for the purposes of sub-section (2) of section 13.-In case of employees;

- a) engaged in any emergency which could not have been foreseen or prevented;
- b) engaged in work of the nature of preparatory or complementary work which must necessarily be carried on outside the limits laid down for the general working in the employment concerned;
- c) whose employment is essentially intermittent;
- d) engaged in any work which for technical reasons has to be completed before the duty is over; and
- e) engaged in a work which could not be carried on except at times dependent on the irregular action of natural forces;

Provided that the number of hours of work which shall constitute a normal working day inclusive of one or more specified intervals and the spread over of the hours of work of the employee may exceed the number of hours as specified by general or special order, issued from time to time, under rule 5.

9. Longer wage period.-The longer wage period for the purposes of minimum rate of wages under section 14 shall be by the month.

CHAPTER III

PAYMENT OF WAGES

10. Circumstances under clause (ii) of the proviso to Section 10.- An employee shall not be entitled to receive wages for a full normal working day under section 10, if he not entitled to receive such wage under any other labour law for the time being in force.

11. Recovery under sub-section (4) of section 18.-Where the total deductions authorized under

sub-section (2) of section 18 exceed fifty per cent. of the wages of an employee, the excess shall be carried forward and recovered from the wages of succeeding wage period or wage periods, as the case may be, in such installments so that the recovery in any month shall not exceed the fifty per cent. of the wages of the employee in that month.

12. The authority under sub-section (1) of section 19.- The Labour Commissioner, Himachal Pradesh shall be the authority for the purposes of sub- section (1) of section 19.

13. The manner of exhibiting the notice under sub-section (2) of section 19.- A notice in Hindi and English referred to in sub-section (2) of section 19 shall be displayed at the conspicuous places in the premises of the work place in which the employment is carried on, so that every concerned employee would be able easily to read the contents of the notice and a copy of the notice shall be sent to the inspector-cum-facilitator having jurisdiction.

14. The procedure under sub-section (3) of section 19.-the employer shall give an intimation in writing specifying therein the detailed particulars for obtaining the approval of the imposition of fine to the Labour Commissioner, Himachal Pradesh referred to in rule 12 who shall, before granting or refusing the approval, give opportunity of being heard to the employee and the employer concerned.

15. Intimation of deduction.-(1)Where an employer makes any deduction in pursuance of the proviso to sub-section (2) of section 20, he shall make intimation of such deduction to the Inspector-cum-Facilitator having jurisdiction within 10 days from the date of such deduction explaining therein the reason of such deduction.

(2) The Inspector-cum-Facilitator shall, after receiving intimation under sub-rule (1), examine such intimation and if he finds that the explanation given therein is in contravention of any provision of the Code or the rules made there under, he shall initiate appropriate action under the Code against the employer.

16. Procedure for deduction under sub-section (2) of section 21.-Any employer desiring to make deduction for damages or loss under sub-section (1) of section 21 from the wages of an employee shall,-

- (i) explain to the employee personally and also in writing the value of damage or loss of goods expressly entrusted to the employee for custody or for loss of money for which he is required to account and how such damages or loss is directly attributable to the neglect or default of the employee; and
- (ii) thereafter, give the employee an opportunity to offer any explanation and deduction for any damages or loss, if made, shall be intimated to the employee within fifteen

days from the date of such deduction.

17. Conditions regarding recovery of advance under Section 23.-The recovery, as the case may be of,-

(i) advances of money given to an employee after the employment begins under clause (b) of Section 23; or

(ii) advances of wages to an employee not already earned under clause (c) of section 23,

shall be made by the employer from the wages of the concerned employee in installments determined by the employer, so as any or all installments in a wage period shall not exceed fifty per cent. of the wages of the employee in that wage period and the particulars of such recovery shall be recorded in the register maintained in **Form-I**.

18. Deduction under section 24.-Deductions for recovery of loans granted for house building or other purposes approved by the Central/State Government, and the interest due in respect thereof shall be, subject to any direction made or circular issued by the State Government from time to time regulating the extent to which such loans may be granted and the rate of interest shall be payable thereon.

CHAPTER IV

STATE ADVISORY BOARD

A. Procedure of State Advisory Board under sub-section (10) of section 42

19. Constitution of the Board.-(1) The Board shall consist of the persons to be nominated by the State Government representing employers and employees as specified in clauses (a) and (b) of sub-section (6) of Section 42 and the Independent persons as specified in clause (c) of sub-section (6) of Section 42.

(2) The persons representing employers as referred to in clause (a) of sub-section (6) of section 42 shall be six and the persons representing employees referred to in clause (b) of that sub-section shall also be six.

(3) The independent persons specified in clause (c) of sub-section (6) of section 42 to be nominated by the State Government shall consist of the following, namely:-

(i) the Chairperson;

(ii) one Member of Sate Legislative Assembly;

(iii) Two members each of whom, shall be a professional in the field of wages and labour related issues;

(iv) one member who is or has been a presiding officer of an Industrial Tribunal constituted by the State Government under Industrial Relations Code, 2020 (35 of 2020)

(4) The State Government shall, while nominating the members of the Board, take into account that the independent members under sub-rule (2) shall not exceed one-third of the total members of the Board and one-third of the members of the Board shall be women.

20. Additional functions of the Board.- In addition to the functions specified in sub-section (4) of section 42, the Board on reference by the State Government advise that Government on the issue relating to the fixation of minimum wages in respect of-

- (i) working journalists as defined in clause (zzm) of Section 2 of the Occupational safety, health and working conditions Code, 2020 (37 of 2020); and
- (ii) sales promotion employees as defined in clause (zze) of section 2 of the Occupational safety, health and working conditions Code, 2020 (37 of 2020).

21. Meeting of the Board. - The Chairperson may, subject to the provisions of rule 23, call a meeting of the Board, at any time he thinks fit:

Provided that on requisition in writing from not less than one half of the members, the Chairperson shall call a meeting within thirty days from the date of the receipt of such requisition.

22. Notice of meetings. - The Chairperson shall fix the date, time and place of every meeting and a notice in writing containing the aforesaid particulars along with a list of business to be conducted at the meeting shall be sent to each member by registered post and electronically at least fifteen days before the date fixed for such meeting:

Provided that in the case of an emergent meeting, notice of seven days only may be given to every member.

23. Functions of Chairperson. – The Chairperson shall-

- (i) preside at the meetings of the Board;

Provided that in the absence of the Chairperson at any meeting, the members shall elect from amongst themselves by a majority of votes, a member who shall preside at such meeting;

- (ii) decide agenda of each meeting of the Board;
- (iii) where in the meeting of the Board, if any issue has to be decided by voting, conduct the voting and count or cause to be counted the secret voting in the meeting.

24. Quorum. - No business shall be transacted at any meeting unless at least one-third of the members and at least one representative member each of both the employers and an employee

are present:

Provided that, if at any meeting less than one-third of the members are present, the Chairperson may adjourn the meeting to a date not later than seven days from the date of the original meeting and it shall thereupon be lawful to dispose of the business at such adjourned meeting irrespective of the number of members present:

Provided further that the date, time and place of such adjourned meeting shall be intimated to all the members electronically or by a Registered post.

25. Disposal of business of the Board.- All business of the Board shall be considered at a meeting of the Board, and shall be decided by a majority of the votes of members present and voting and in the event of an equality of votes, the Chairperson shall have a casting vote:

Provided that the Chairperson may, if he thinks fit, direct that any matter shall be decided by the circulation of necessary papers and by securing written opinion of the members:

Provided further that no decision on any matter under the preceding proviso shall be taken, unless supported by not less than two-thirds majority of the members.

26. Method of voting.- Voting in the Board shall ordinarily be by show of hands, but if any member asks for voting by ballot, or if the Chairperson so decides, the voting shall be by secret ballot and shall be held in such manner as the Chairperson may decide.

27. Proceedings of the meetings.- (1) The proceedings of each meeting of the Board showing inter alia the names of the members present thereat shall be forwarded to each member and to the State Government as soon after the meeting as possible, and in any case, not less than seven days before the next meeting.

(2) The proceedings of each meeting of the Board shall be confirmed with such modification, if any, as may be considered necessary at the next meeting.

28. Summoning of witnesses and production of documents. - (1) The Chairperson may summon any person to appear as a witness if required in the course of the discharge of his duty and require any person to produce any document.

(2) Every person who is summoned and appears as a witness before the Board shall be entitled to an allowance for expenses by him in accordance with the scale for the time being in force for payment of such allowance to witnesses appearing before a civil court.

29. Appointment of the committees.- The State Government may constitute as many committee under clause (a) of sub-section (1) of section 8 as it considers necessary for the purposes specified in that clause.

B. Terms of office of members of the Board under sub-section (11) of section 42

30. Term of office of members of the Board.- (1) The term of office of the Chairperson or a member, as the case may be, shall be normally two years commencing from the date of his appointment or nomination, as the case may be, under sub-section (6) and (7) of section 42:

Provided that such Chairperson or a member shall, notwithstanding the expiry of the said period of two years, continue to hold office until his successor is appointed or nominated, as the case may be.

(2) An independent member of the Board nominated to fill a casual vacancy shall hold office for the remaining period of the term of office of the member in whose place he is nominated.

(3) The official members of the Board shall hold office till they are replaced by respective such other official members.

(4) Notwithstanding anything contained in sub-rules (1), (2), and (3), the members of the Board shall hold office during the pleasure of the State Government.

31. Travelling allowance.-The Chairman and every member of the Board, shall be entitled to draw travelling and halting allowance for any journey performed by him in connection with his duties at the rates and subject to the conditions applicable to Group-A officer of the State Government.

32. Officers and Staff. - The State Government may provide a Secretary not below the rank of Secretary to the Government of Himachal Pradesh, other officers and other State Officers and staff to the Board, as it may think necessary for the functioning of the Board.

33. Eligibility for re-nomination of the members of the Board. - An outgoing member shall be eligible for re-nomination for the membership of the Board for not more than total two terms.

34. Resignation of the Chairperson and other members of the Board.-

(1) A member of the Board, other than the Chairperson, may, by giving notice in writing to the Chairperson, resign his membership and the Chairperson may resign by a letter addressed to the State Government.

(2) A resignation shall take effect from the date of communication of its acceptance or on the expiry of thirty days from the date of resignation, whichever is earlier.

(3) When a vacancy occurs or is likely to occur in the membership of the Board, the Chairperson shall submit a report to the State Government immediately and the State Government shall, then, take steps to fill the vacancy in accordance with the provisions of the Code.

35. Cessation of membership.- If a member of the Board, fails to attend three consecutive meetings, without prior intimation to the Chairperson, he shall, cease to be a member thereof.

36. Disqualification.- (1) A person shall be disqualified for being nominated as, and for being a

member of the Board—

- (i) if he is declared to be of unsound mind by a competent court; or
- (ii) if he is an un-discharged insolvent; or
- (iii) if before or after the commencement of the Code, he has been convicted of an offence involving moral turpitude.

(2) If any question arises whether a disqualification has been incurred under sub-rule (1), the decision of the State Government thereon shall be final.

CHAPTER V

PAYMENT OF DUES, CLAIMS, etc.

37. Payment under clause (a) of sub-section (1) of section 44.-(1)(a) Every employee shall make a declaration in **Form-VII**, nominating a person conferring the right to receive the amount that may stand in his credit at the event of his death before that amount standing to his credit has become payable or where the amount has become payable, before payment has been made.

(b) If the employee has a family at the time of making nomination, the nomination shall be in favour of the spouse or the spouse in preference followed by one or more members of his family:

Provided that nomination made by an employee having a family in favour of a person other than member of his family shall be invalid:

Provided further that a fresh nomination towards his spouse shall be made by the employee on his marriage and any nomination made before such marriage shall be deemed to be invalid.

(c) Where the nomination is wholly or partly in favour of a minor, the employee may appoint a major person of his family, to be the guardian of the minor nominee or where there is no major person in the family, he may at his discretion, appoint any other person to be a guardian of the minor nominee.

(d) If the employee nominates more than one member, he shall specify in the nomination, the amount or share payable to each of his nominees at his own discretion so as to cover the whole of the amount that may stand to his credit.

(2) Where any amount payable to an employee under the Code is due after his death or on account of his whereabouts not being known, and the amount could not be paid to the nominee of the employee until the expiry of three months from the date the amount had become payable, then, such amount shall be deposited by the employer with the Deputy Labour Commissioner having jurisdiction, who shall disburse the amount to the person nominated by the employee after ascertaining his identity within two months of the date on which the amount was so deposited with

him.

38. Deposit of the undisbursed dues under clause (b) of sub-section (1) of section 44.(1)

Where any amount payable to an employee under this Code remains undisbursed because either no nomination has been made by such employee or for any other reason, such amounts could not be paid to the nominee of employee until the expiry of six months from the date the amount had become payable, all such amounts shall be deposited by the employer with the Deputy Labour Commissioner, Himachal Pradesh or any other Officer not below the rank of Deputy Labour Commissioner, before the expiry of the fifteenth day after the last day of the said period of six months.

(2) The amount referred to in sub-rule (1) shall be deposited by the employer with the Deputy Labour Commissioner, Himachal Pradesh or any other Officer not below the rank of Deputy Labour Commissioner through bank transfer or through a crossed demand draft obtained from any scheduled bank in India drawn in favour of such Deputy Labour Commissioner, Himachal Pradesh or any other Officer not below the rank of Deputy Labour Commissioner.

39. Manner of dealing with the undisbursed dues under clause (b) of sub-section (1) of section 44. —

(1) The amount referred to in sub rule (1) of rule 38 (hereinafter in this rule referred to as the amount) deposited with the Deputy Labour Commissioner, Himachal Pradesh or any other Officer not below the rank of Deputy Labour Commissioner shall remain with him and be invested in the Central or State Government Securities or deposited as a fixed deposit in a scheduled bank.

(2) The Deputy Labour Commissioner, Himachal Pradesh or any other Officer not below the rank of Deputy Labour Commissioner will exhibit, as soon as maybe possible, a notice containing such particulars regarding the amount as the Deputy Labour Commissioner, Himachal Pradesh or any other Officer not below the rank of Deputy Labour Commissioner considers sufficient for information at least for fifteen days on the notice board and also publish such notice in any two local newspapers of vernacular language being circulating in the language commonly understood in the area in which undisbursed wages were earned.

(3) Subject to the provision of sub-rule (4), the Deputy Labour Commissioner, Himachal Pradesh or any other Officer not below the rank of Deputy Labour Commissioner shall release the amount to the nominee or to that person who has claimed such amount, as the case may be, in whose favour such Deputy Labour Commissioner, Himachal Pradesh or any other Officer not below the rank of Deputy Labour Commissioner has decided, after giving the opportunity of being heard, the amount to be paid.

(4) If the undisbursed amount remains unclaimed for a period of seven years, the same shall be

dealt with in the manner as directed by the State Government from time to time in this behalf.

CHAPTER VI

FORMS, REGISTERS AND WAGE SLIP

40. The form of a single application. – (1) A single application, may be filed under sub-section (5) of section 45 in **Form-II** manually or electronically along with documents specified in the said Form.

(2) Where an application under sub-section (5) of section 45 is entertained, the authority shall serve upon the employer electronically or by registered post a notice in **Form VIII** to appear before him on the date specified in the notice with all relevant documents and witnesses, if any, and shall inform the applicant of the date so specified.

(3) If the employer or his representative fails to appear on the specified date, the authority may hear and determine the application ex-parte.

(4) If the applicant or his representative fails to appear on the specified date without any reasonable cause shown in advance, the authority may dismiss the application.

41. Appeal.-(1) Any person aggrieved by an order passed by the authority under sub-section (2) of section 45 may prefer an appeal under sub-section (1) of section 49 in **Form-III** electronically or by registered post, along with documents mentioned by the appellant in the said Form, to the appellate authority having jurisdiction.

Provided that no appeal by an employer shall be admitted unless at the time of preferring the appeal, the appellant has deposited the claim amount with the appellate authority.

(2) Where an appeal under sub-section (1) of section 49 is entertained, the appellate authority, shall serve upon the respondent electronically or by registered post a notice in Form VIII to appear before him on the date specified in the notice and shall inform the appellant of the date so specified.

(3) The appellate authority shall after hearing the appellant and the respondent shall, by order, decide the appeal.

42. Form of register, etc.-(1) Every employer of all establishments to which the Code applies shall maintain under sub-section(1) of section 50, electronically or in physical form in the formats appended to these Rules, the following registers:

i) Employee Register in **Form I**,

ii) Register of Wages, Overtime, Advances, Fines and Deductions for Damage and Loss in **Form IV**, and

iii) Attendance Register-cum-Muster Roll in **Form IX**.

2) All fines and all realisations thereof referred to in sub section (8) of section 19 shall be recorded in a register to be kept by the employer electronically or in physical form in Form - IV appended to these rules, and the authority referred to in said sub-section(8) shall be the Deputy Labour Commissioner Himachal Pradesh having jurisdiction.

(3) All deductions and all realisations referred to in sub section (3) of section 21 shall be recorded in a register to be kept by the employer electronically or in physical form in Form IV appended to these rules.

(4) Registers required to be maintained under these rules shall be preserved for a period of five years after the date of last entry made therein.

43. Wage Slip.-Every employer shall issue wage slips, electronically or otherwise to the employees in **Form V** under sub-section (3) of section 50 on or before payment of wages.

44. Manner of holding enquiry under sub-section (1) of section 53.-(1) When a complaint is filed before the officer appointed under sub-section (1) of section 53 (hereinafter in this rule referred to as the officer) in respect of the offences referred to in said sub-section either by an officer authorized for such purpose by the State Government or by an employee aggrieved or a registered trade union registered under the Industrial Relations Code 2020 (35 of 2020) or an Inspector-cum-Facilitator, the officer, after considering such evidences as produced before him by the complainant, is of the opinion that an offence has been committed, shall issue summons to the offender on the address specified in the complaint fixing a date for his appearance .

(2) If the offender to whom the summons has been issued under sub rule (1) appears or is produced before the officer, he shall explain the offence complained against him and if the offender pleads guilty, the officer shall impose penalty on him in accordance with the provisions of the Code and when the offender does not plead guilty, the officer shall take evidence of the witnesses produced by the complainant on oath and provide opportunity of cross examination of the witnesses so produced. The officer shall record the statement of the witnesses on oath and in cross examination in writing and take the documentary evidence on record.

(3) The officer shall, after the complainant's evidence is complete, provide opportunity of defence to the accused person and the witnesses produced by the accused shall be cross examined after their statements on oath by the complainant and documentary evidence in defence shall be taken on record by the officer.

(4) The officer shall after hearing the parties and considering the evidences both oral and documentary decide the complaint in accordance with the provisions of the Code.

45. Manner of composition of offences under sub-section (1) of section 56.- (1)An accused person desirous of making composition of offence under sub-section (1) of section 56 may make an application in **Form VI** electronically or otherwise to the Gazetted Officer notified under said

sub-section (1).

(2) The Gazetted Officer referred to in sub-rule (1), shall, on receipt of such application, satisfy himself as to whether the offence is compoundable or not under the Code and if the offence is compoundable and the accused person agrees for the composition, compromise the offence for a sum of fifty per cent of the maximum fine provided for such offence under the Code, to be paid by the accused within the time specified in the order of composition issued by such officer.

(3) Where the offence has been compromised under sub-rule (2) after the institution of the prosecution, then, the officer shall send a copy of such order made by him for intimation to the officer referred to in sub-section (1) of section 53 for needful action under sub-section (6) of section 56.

CHAPTER VII

MISCELLANEOUS

46. Payment of Wages.-Where the employees are employed in an establishment through contractor, then, the company or firm or association or any other person who is the proprietor of the establishment shall pay to the contractor the amount payable to him or it, as the case may be, before the date of payment of wages so that payment of wages to the employees shall be made positively in accordance with the provisions of section 17.

Explanation. - For the purpose of this rule, the expression “firm” shall have the meaning as assigned to it in the Indian Partnership Act, 1932 (9 of 1932).

47. Responsibility for payment of minimum bonus.- Where in an establishment, the employees are employed through contractor and the contractor fails to pay minimum bonus to them under section 26, then, the company or firm or association or other person as referred to in the proviso to section 43 shall, on the written information of such failure, given by the employees or any registered trade union or unions of which the employees are members and on confirming such failure, pay such minimum bonus to the employees.

48. Inspection scheme. – For the purposes of the Code and these rules, there shall be formulated an inspection scheme by the Labour Commissioner, Himachal Pradesh with the approval of the State Government.

49. Annual Return.- The return under these rules shall be filed electronically by every employer of an establishment to which the Code applies in the relevant columns of the Form specified for such purpose in the rules made under the Occupational, Safety Health and Working Conditions Code, 2020 (37 of 2020). A copy of such return shall also be forwarded electronically to the Labour Himachal Pradesh, Inspector-cum-facilitator of the concerned area and on designated online portal of the State Labour Department.

50. Repeal and Saving.- The Himachal Pradesh Payment of Wages Rules, 1979 the Himachal Pradesh Payment of Wages (Procedure) Rules, 1979 and the Himachal Pradesh Minimum Wages Rules, 1978 are hereby repealed.

(Priyanka Basu Ingty)
Secretary (LE&OP) to the,
Government of Himachal Pradesh, Shimla-2.

FORM-IV

[See rule-17 and rule-42 (2) and (3)]

Register of Wages, Overtime, Fine, Deduction for damage and Loss

Name of the Establishment:

Name of the Employer:

Name of the Owner:

PAN/TAN of the Employer:

Labour Identification Number (LIN):

| Sr. No. in Employee Register | Name of the employee | Designation / Department | Duration of Payment of Wages (Monthly/Fortnightly /Weekly/Daily/Piece rated) | Wage Period From-To | Total no. of days worked during the period | Total overtime (hours worked or production in case of piece workers) | Rates of wages | | |
|------------------------------|----------------------|--------------------------|--|---------------------|--|--|----------------|----|------------|
| | | | | | | | Basic | DA | Allowances |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |

| Overtime earning | Nature of acts and omissions for which fine imposed with date | Amount of fine imposed | Damage or loss caused to the employer by neglect or default of the employee | Amount of deduction from wages | Total amount of wages paid | Date of Payment | Attendance | |
|------------------|---|------------------------|---|--------------------------------|----------------------------|-----------------|------------|-----------|
| | | | | | | | Date | Signature |
| 11 | 12 | 13 | 14 | 15 | 16 | 17 | 18 | 19 |

FORM-II
[See rule 40]

[SINGLE APPLICATION UNDER SUB-SECTION (5) OF SECTION 45]
BEFORE THE AUTHORITY APPOINTED UNDER SUB SECTION (1) OF SECTION
45 OF THE CODE ON WAGES, 2019 (29 OF 2019)

FOR..... AREA.....

Application No..... of 20.....

Between ABC and (State the number).....other..... Applicant

(Through employees concerned or registered trade union or Inspector- cum- Facilitator

Address.....

And

XYZ.....

Address.....

The application states as follows:

- (1) The applicant(s) whose name(s) appear in the attached schedule was/were/has/have been employed fromto..... as.....(category) in.....(establishment) Shri/M/s.....engaged in(nature of work) which is/are covered by the Code on Wages, 2019.
- (2) The opponent(s) is/are the employer(s) within the meaning of section 2(l) of the Code on Wages, 2019.
 - (3) (a)The applicant(s) has/ have been paid wages at less than the minimum rates of wages fixed for their category (categories) of employment(s) under the Code by Rs.... Per day for the period(s) from.....to.....
 - (a) The applicant(s) has/ have not been paid wages at Rs..... Per day for the weekly days of rest fromto...
 - (b)The applicant(s) has/ have not been paid wages at overtime rate(s) for the period from.....to....
 - (c) The applicant(s) has/have not been paid wages for period fromto.....
 - (d) Deductions have been made which are in contravention of the Code, from the wage(s) of the applicant(s) as per details specified in the annexure appended with this application.
 - (e)The applicant(s) has/have not been paid minimum bonus for the accounting year
- (4) The applicant(s) estimate(s) the value of relief sought by him/ them on each amount as under:
 - (a) Rs.....
 - (b) Rs.....
 - (c) Rs.....Total Rs.....
- (5) The applicant(s), therefore, pray(s) that a direction may be issued under section 45(2) of the Code on Wages, 2019 for;

-
- (a) payment of the difference between the wages payable under the Code and the wages actually paid,
 - (b) payment of remuneration for the days of rest
 - (c) payment of wages at the overtime rates,
 - (d) compensation amounting to Rs.....

(6) The applicant(s) do hereby solemnly declare(s) that the facts stated in this application are true to the best of his/their knowledge, belief and information.

Dated.....

Signature or thumb-impression of the employed person(s), or official of a registered trade union duly authorized or Inspector- cum- Facilitator.

Note: The applicant(s), if required, may append annexures containing details, with this application.

FORM III
(See rule 41)

Appeal under Section 49(1) of the Code on Wages, 2019
Before The Appellate Authority under the Code on Wages, 2019

A.B.C

Address..... APPELLANT

Vs.

D.E.F.

Address..... RESPONDENT

DETAILS OF APPEAL:

1. Particulars of the order against which the appeal is made :

Number and date :

The authority who has passed the impugned order:

Amount awarded:

Compensation awarded, if any :

2. Facts of the case :

(Give here a concise statement of facts in a chronological order, each paragraph containing as nearly as possible a separate issue or fact).

3. Grounds for appeal :

4. Matters not previously filed or pending with any other Court or any Appellate Authority:

The appellant further declares that he had not previously filed any appeal, writ petition or suit regarding the matter in respect of which this appeal has been made, before any Court or any other Authority or Appellate Authority nor any such appeal, writ petition or suit is pending before any of them.

5. Reliefs sought :

In view of the facts mentioned above the appellant prays for the following relief(s) :—

[Specify below the relief(s) sought]

6. List of enclosures:

1.

2.

3.

4.....

Date:

Place :

Signature of the appellant.

For office use

Date of filing or

Date of receipt by post

Registration No.

Authorized Signatory

FORM I
(See Rule 42)
Employee Register

| | | |
|---|---|--|
| Name of Establishment | | |
| Name of the Employer | | |
| Name of the Owner | | |
| PAN/TAN of the Employer | | |
| Registration Number of the establishment (Labour Identification Number (LIN) shall be the Registration Number of the Establishment) | | |
| 1. | Employee Code | |
| 2. | Name | |
| 3. | Surname | |
| 4. | Gender | |
| 5. | Father's/Mother'/Spouse Name | |
| 6. | Date of Birth | |
| 7. | Place of Birth | |
| 8. | Nationality | |
| 9. | Education Level | |
| 10. | Date of Joining | |
| 11. | Designation | |
| 12. | Category (HS/S/SS/US)* | |
| 13. | Type of Employment (P/T/FT/T/B)** | |
| 14. | Details of Posting | |
| 15. | Pay | |
| 16. | Promotion | |
| 17. | Mobile Number | |
| 18. | Universal Account Number(UAN) | |
| 19. | PAN | |
| 20. | Nominee (To be filled on the basis of Nomination form) | |
| 21. | Details of Family | |
| 22. | EPS/NPS | |
| 23. | ESIC IP No. | |
| 24. | AADHAR | |
| 25. | Bank A/c Number | |
| 26. | Bank | |
| 27. | Branch(IFSC) | |
| 28. | Present Address | |
| 29. | Permanent Address | |
| 30. | Service Book No. | |
| 31. | Date of Exit | |
| 32. | Reason for Exit | |
| 33. | Mark of Identification | |
| 34. | Photo | |
| 35. | Specimen Signature/Thumb Impression | |
| 36. | Remarks | |

*(Highly Skilled/Skilled/Semi skilled/Unskilled)

** (Permanent/Temporary/Fixed Term/Trainee/Badli).

FORM V
[See rule 43]
WAGE SLIP

Date of issue:

Name of the Establishment..... Address..... Period.....

1. Name of employee :
2. Father's /Spouse name :
3. Designation :
4. UAN:
5. Bank Account No.:
6. Wage period:
7. Rate of wages payable: a.) Basic b.)D.A. c.) other allowances
8. Total attendance/unit of work done:
9. Overtime wages:
10. Gross wages payable :
11. Total deductions : a.) PF b). ESI c.) Others
12. Net wages paid:

Employer / Pay-in-charge signature

FORM VI

[See rule 45]

APPLICATION UNDER SUB-SECTION (4) OF SECTION 56 FOR COMPOSITION OF OFFENCE

1. Name of applicant :
.....
.....
2. Father's / Spouse name :
.....
3. Address of the applicant :
.....
.....
4. Particulars of the offence:
.....
.....
.....
5. Section of the Code under which the offence is committed:
:.....
6. Maximum fine provided for the offence under the Code
:.....
7. Whether prosecution against the applicant is pending or not
.....
8. Whether the offence is first offence or the applicant had committed any other offence prior to the offence. If yes, then, full details of the prior offence.
.....
.....
.....
.....
9. Any other information which the applicant desires to provide
.....
.....
.....
.....

Dated:

Applicant
(Name and signature)

Form –VII

(See rule 37)

1. Name of person making nomination:

(in block letters)

2. Father's/Spouse's Name:

3. Date of Birth:

4. Sex:

5. Marital Status:

6. Address:

Permanent:

Temporary:

I hereby nominate the person (s)/cancel the nomination made by me previously and nominate the person(s) mentioned below to receive any amount due to me from the employer in the event of my death:-

| Name of nominee/nominees | Address | Nominee's relationship with the employee | Date of Birth | Total amount of share of accumulation in credit to be paid to each nominee | If the nominee is minor, name, relationship and address of the guardian who may receive the amount during the minority of nominee. |
|--------------------------|---------|--|---------------|--|--|
| (1) | (2) | (2) | (2) | (2) | (2) |

1. Certified that I have no family and if I acquire a family hereinafter, the above nomination shall be deemed as cancelled.
2. Certified that my father/mother is/are dependent upon me.
3. Strike out whichever is not applicable.

Signature or the thumb impression of the employee

CERTIFICATE BY EMPLOYER

Certified that the above declaration and nomination has been signed/thumb impressed before me by Shri/Smt./Ku.....employed in my establishment after he/she has read the entry/entries or have been read over to him /her by me and got confirmed by him/her in either of the cases.

Signature of the employer or other authorized officer of the establishment and Designation.

Place:

Date:

Name and Address of the Factory/Establishment and rubber stamp thereof

FORM VIII

(See rule 40)

(A). FORM OF NOTICE TO THE RESPONDENT TO BE ISSUED BY THE AUTHORITY UNDER SUB-SECTION (5) OF SECTION 45.

(Title of the application)

To

Name

Address

Whereas(name of the Applicant)..... has made the above said application to me under the Code on Wages, 2019, you are hereby summoned to appear before me in person or by a duly authorized representative, and required to answer all material questions relating to the application, or shall be, accompanied by some person duly authorized by you and able to answer such question on theDay of20.....atAM/PM, to answer the claim in application and as the day fixed for the appearance is appointed for the final disposal of the application, your must be prepared to produce on that day all the witnesses upon whose evidence and the documents upon which you intend to rely in support of your defense.

Take notice that in default of your appearance on the day mentioned here above, the application will be heard and disposed of in your absence.

Date:

Signature of the authority

with seal

(B). FORM OF NOTICE TO THE RESPONDENT TO BE ISSUED BY THE APPELLATE AUTHORITY UNDER SUB-SECTION (1) OF SECTION 49

(Title of the appeal)

To

Name

Address

Take notice that an appeal (copy of which is enclosed) under section 49 of the Code on Wages, 2019 has been presented by (name of appellant) before this appellate authority, and that theday of20.....has been fixed by this appellate authority for the hearing of the appeal.

If no appearance is made by you in person or by a duly authorized representative to act for you in this appeal, it will be heard and decided in your absence.

Date.

Signature of the Appellate authority with seal

Form IX
(See rule 42)

ATTENDANCE REGISTER CUM MUSTER ROLL

| | | | | | | | | | | | | | | | | | | | | | |
|--|--|---------------|----|-----|----|------|-----|----|-----|-------------|-----|-------|-----|-----------------------------------|-----|----|-----|----|-----|----|-----|
| Name of the Establishment | | | | | | | | | | | | | | | | | | | | | |
| Name of the Employer | | | | | | | | | | | | | | | | | | | | | |
| Name of the Owner | | | | | | | | | | | | | | | | | | | | | |
| Registration Number of the establishment Labour Identification Number(LIN) shall be the Registration Number of the Establishment | | | | | | | | | | | | | | | | | | | | | |
| For the Month of | | | | | | | | | | | | | | | | | | | | | |
| Sl. No. | | Employee Code | | | | Name | | | | Designation | | Shift | | Place of work/Section/ Department | | | | | | | |
| (1) | | (2) | | | | (3) | | | | (4) | | (5) | | (6) | | | | | | | |
| Date and Time of attendance | | | | | | | | | | | | | | | | | | | | | |
| Date | | 6 | | 7 | | 8 | | 9 | | 10 | | 6 | | 7 | | 8 | | 9 | | 10 | |
| Time | | Out | In | Out | In | In | Out | In | Out | In | Out | In | Out | In | Out | In | Out | In | Out | In | Out |
| Signature | | | | | | | | | | | | | | | | | | | | | |

| | | | | | | | | | | | | | | | | | | | | | |
|-----------|--|----|-----|----|-----|----|-----|----|-----|----|-----|----|-----|----|-----|----|-----|----|-----|----|-----|
| Date | | 11 | | 12 | | 13 | | 14 | | 15 | | 16 | | 17 | | 18 | | 19 | | 20 | |
| Time | | In | Out | In | Out | In | Out | In | Out | In | Out | In | Out | In | Out | In | Out | In | Out | In | Out |
| Signature | | | | | | | | | | | | | | | | | | | | | |

| | | | | | | | | | | | | | | | | | | | | | |
|-----------|--|----|-----|----|-----|----|-----|----|-----|----|-----|----|-----|----|-----|----|-----|----|-----|----|-----|
| Date | | 21 | | 22 | | 23 | | 24 | | 25 | | 26 | | 27 | | 28 | | 29 | | 30 | |
| Time | | In | Out | In | Out | In | Out | In | Out | In | Out | In | Out | In | Out | In | Out | In | Out | In | Out |
| Signature | | | | | | | | | | | | | | | | | | | | | |
| Date | | 31 | | | | | | | | | | | | | | | | | | | |
| Time | | In | Out | | | | | | | | | | | | | | | | | | |
| Signature | | | | | | | | | | | | | | | | | | | | | |

Schedule A
see Rule 4(3)

| S.No. | UNSKILLED |
|--------------|---|
| 1 | Beldar |
| 2 | Calf boy |
| 3 | Cattleman |
| 4 | Cleaner (Motor shed, Tractor, Cattle, Yard, M.T) |
| 5 | Collecting loose fodder |
| 6 | Dairy coolie |
| 7 | Mazdoor (Arportculturst Compost, Dairy's Haystaking, Irrigation, Manure, Stacking, Milk- room, Ration room Store, Anti-Malaria, M.R.) |
| 8 | Driver (Mule, Bullock, Camel, Donkey) |
| 9 | Dresser |
| 10 | Driver (Bullocks Mule) |
| 11 | Grazler |
| 12 | Dairyman |
| 13 | (Store-Mazdoor) |
| 14 | Carrier (Stone), |
| 15 | Breaker (using manual appliances) |
| 16 | Helper |
| 17 | Messenger (Office) |
| 18 | Mali |
| 19 | Syce |
| 20 | Tying and Carrying loose hay |
| 21 | Sweeper, |
| 22 | Weighing and Carrying bales, |
| 23 | Weighman (Bales, pally), |
| 24 | Waterman, |
| 25 | Stable man, |
| 26 | Trolley man |
| 27 | Valveman, |
| 28 | Watchman, |
| 29 | White Washer, |
| 30 | Wooderman, |
| 31 | Wooder Woman, |
| 32 | Borryman, |
| 33 | Coalman, |
| 34 | Condenser, |
| 35 | Attendant, |
| 36 | Grass Cutter, |
| 37 | MuchhersJamadars, |

| | |
|----|---|
| 38 | Condenser Attendant, |
| 39 | Shunters |
| 40 | Turner, |
| 41 | Bajri Spreader, |
| 42 | Beater Women, |
| 43 | Bell-Woman, |
| 44 | Chain Man, |
| 45 | Boat Man, |
| 46 | Bucket Man, |
| 47 | Labourer (Boiler, Cattle Yard, Cultivation, General Loading and Unloading, Bunding, Carting- Fertilizers, Harvesting, Miscellaneous Seeding, Sowing, Thatching, Transplanting, Weeding) |
| 48 | Cleaner (Crane, Truck, Cinder for ash Pit), |
| 49 | Cartman, |
| 50 | Caretaker (Bridge), |
| 51 | Carrier (Water), |
| 52 | Chowkidar, |
| 53 | Concrete (Hand Mixer), |
| 54 | Daffadar, |
| 55 | Driver (Bullock, Camel, Donkey, Mule), |
| 56 | Flag Man, |
| 57 | Flagman (Blast Train), |
| 58 | Khalasi not attending to machines |
| 59 | Gangmen, |
| 60 | Gatingman (Permanent Way), |
| 61 | Handle Man, Jumper Man, |
| 62 | Kamin (Female Work), |
| 63 | Khalas, |
| 64 | Bridge, |
| 65 | Electrical, |
| 66 | Marine, |
| 67 | Moplah, |
| 68 | Store, |
| 69 | Steam Road, |
| 70 | Share, |
| 71 | Roller Survey, |
| 72 | labourer (Garden), |
| 73 | Mazdoor, |
| 74 | Hole Cutter, |
| 75 | Lorry Trainees, |
| 76 | Petrolman, |
| 77 | Searcher, |
| 78 | Signal man, |

| | |
|-----|---|
| 79 | Strikers, |
| 80 | Vaks Controller, |
| 81 | Cleaner |
| 82 | Dresser / Dressing Mazdoor |
| 83 | Loader |
| 84 | Mazdoor (Male/Female) |
| 85 | Messenger (Male / Female) |
| 86 | Trammer |
| 87 | Caretaker (except in Copper, Chromite and Graphite mines where it is semiskilled) |
| 88 | Office Peon /Peon (except in Bauxite Mines) |
| 89 | Sweeper (Male / Female) |
| 90 | Carrier |
| 91 | Number Taker |
| 92 | TrolleyTriper |
| 93 | Water Carrier |
| 94 | Earth Cutter |
| 95 | Survey Khalasi |
| 96 | Gate Man, |
| 97 | Concrete (Hand Mixer) |
| 98 | Dismantling stocks |
| 99 | Lampman |
| 100 | Beldar/Beldar (Canteen) |
| 101 | Coolie |
| 102 | Peon |
| 103 | Cook-helper |
| 104 | Office Boy |
| 105 | Quarry Worker |
| 106 | Jelly Maker |
| 107 | Over burden Remover |
| 108 | Waste removing mazdoor |
| 109 | Unloader |
| 110 | Excavating Labour |
| 111 | Digger |
| 112 | Butcher |
| 113 | Attender |
| 114 | Lorry Helper |
| 115 | Surface loader |
| 116 | Wood Cutter |
| 117 | Surface Mukar |
| 118 | Under Ground Mukar |
| 119 | Striker (Moplah gang), |
| 120 | Tall Boy, |

| | |
|-----|---|
| 121 | Tile |
| 122 | Person employed in loading and unloading |
| 123 | Person employed in sweeping and cleaning and other categories by whatever name called which are of unskilled nature |

| S.No | SEMI SKILLED |
|-------------|---|
| 1 | Assistant (Chowdhary) |
| 2 | Attendant (Bull-calving lines, Chowkidar, Chaff cutter, Hostel, Dry Stock, Grain crusher, Pump, Siekline, |
| 3 | Stable, Yard Stock) |
| 4 | Assistant-Plumber |
| 5 | Attendant |
| 6 | Bhisti |
| 7 | Brander |
| 8 | Bullman |
| 9 | Butterman |
| 10 | Coachman |
| 11 | Cobbler |
| 12 | Cultivator |
| 13 | Daftry |
| 14 | Deliveryman |
| 15 | Dhobi |
| 16 | Dresser |
| 17 | Fireman |
| 18 | Gowala |
| 19 | Hammerman |
| 20 | Helper (Blacksmith) |
| 21 | Helper |
| 22 | Jamadar (stand) |
| 23 | Jamadar |
| 24 | Khalasi |
| 25 | Mali Senior |
| 26 | Mate/Mistry |
| 27 | Mazdoor (literate) |
| 28 | Nalband |
| 29 | Oilman |
| 30 | Ploughman |
| 31 | Vtackers |
| 32 | Supervisor |
| 33 | Thatcher |
| 34 | Valveman |
| 35 | Valveman (Senior) |

| | |
|----|--|
| 36 | Wireman fixing tin cables |
| 37 | Cook |
| 38 | Dandee |
| 39 | Frash |
| 40 | Hacksaw man |
| 41 | Helper (locco-Crane/Truck) |
| 42 | Manjhee (Boatman) |
| 43 | Belchawala |
| 44 | Muccadam (without competency certificate under Metalliferous Bulldozer Driver Mines Regulations, 1961) |
| 45 | Bhisti (with Mushk) |
| 46 | Boatman (head) |
| 47 | Breaker, |
| 48 | Breaker (Stone, Rock, Rock Stone, Stone Metal) |
| 49 | Canweaver |
| 50 | Chainman(Head) |
| 51 | Charpoy-Stringer |
| 52 | Checker |
| 53 | Cracker |
| 54 | Dollyman |
| 55 | Assistant |
| 56 | Driller |
| 57 | Driver (Skin) |
| 58 | Excavator |
| 59 | Ferroman |
| 60 | Fireman (Brick Kiln, Steam Road Roller) |
| 61 | Gate Keeper |
| 62 | Gharami |
| 63 | Classman |
| 64 | Grater |
| 65 | Greaser-cum-Fireman |
| 66 | Grinder |
| 67 | Hammerman |
| 68 | Helper (Artisan) |
| 69 | Helper (Sawyer) |
| 70 | Keyman |
| 71 | Khalasi (Head Survey, Rivertters-Moplah Gang, Supervisory) |
| 72 | Labourer (Rock-Cutting) |
| 73 | Lascar |
| 74 | Mali (Head) |
| 75 | Stockers and Boilerman |
| 76 | Thoombaman (Spade worker) |

| | |
|-----|--|
| 77 | Tindals |
| 78 | Trolleyman (Head Motor) |
| 79 | Fitter (Assistant Semi-Skilled) |
| 80 | Jamadar (Semi-skilled) |
| 81 | Mate (Stone) |
| 82 | Kasab |
| 83 | Khalasi (Structural) |
| 84 | Masalchi P.M. Mates |
| 85 | Miner |
| 86 | Untrained Mate/ Mining Mate/ Mate without Competency certificate Under Metalliferous Mines Regulations, 1961 |
| 87 | Butler/Cook |
| 88 | Breaker (using mechanical appliances) |
| 89 | Crech Ayah/Ayah/Untrained Crech Attendant |
| 90 | Assistant Driller |
| 91 | Oilman/Oiler |
| 92 | Chowkidar/ Watchman |
| 93 | Helper (Mason, Carpenter, Blacksmith) |
| 94 | Tindals |
| 95 | Topas |
| 96 | Topkar (Big Stone Breaker) |
| 97 | TrolleyJamadar |
| 98 | Winchman |
| 99 | Attendance-keeper |
| 100 | Assistant Wireman |
| 101 | Mate |
| 102 | Mate (Blacksmith, Road, Carpenter) |
| 103 | Engine Driver and/or Feeder |
| 104 | Fitter |
| 105 | Gang |
| 106 | Mazdoor Mason |
| 107 | Permanent Way |
| 108 | Pump-Driver, Turner) |
| 109 | Mazdoor (Heavy-weight) |
| 110 | Charge-man |
| 111 | Mistri (Head |
| 112 | Muccadam |
| 113 | Night-guard |
| 114 | Runner (Post dak) |
| 115 | Oilman |
| 116 | Quarry man |
| 117 | Quarry Operator |

| | |
|------------------|---|
| 118 | Stoneman |
| 119 | Stocker |
| 120 | Thatcher |
| 121 | Pump Attendant |
| 122 | Bearer |
| 123 | Breakman |
| 124 | Crowlder Man |
| 125 | Laboratory Boy |
| 126 | PointsmanSencummy |
| 127 | Stone mines and other cateogires by whatever name called which are of semi-skilled nature |
| S. No | SKILLED |
| 1 | Artificer (Class-II, III, IV) |
| 2 | Blacksmith |
| 3 | Blacksmith (Class II) |
| 4 | Boilerman |
| 5 | Carpenter |
| 6 | Carpenter (Class II) Carpenter-cum- Blacksmith |
| 7 | Chowdhary |
| 8 | Driver |
| 9 | Driver (Engine Tractor, M.T.Motor) |
| 10 | Electrician |
| 11 | Fitter |
| 12 | Mason |
| 13 | Mason Class II |
| 14 | Machine hand (Class II, III, IV) |
| 15 | Machineman |
| 16 | Mate Gr. I (Senior) |
| 17 | Mechanic |
| 18 | Milk Writer |
| 19 | Mistry (Head) |
| 20 | Moulder |
| 21 | Muster Writer |
| 22 | Operator (Tube-well) |
| 23 | Painter |
| 24 | Plumber |
| 25 | Welder |
| 26 | Upholsterer |
| 27 | Wireman, |
| 28 | Chipper |
| 29 | Chipper-Cum-Grinder |
| 30 | Cook (Head) |

| | |
|----|---|
| 31 | Driller |
| 32 | Driller (Well Boring) |
| 33 | Driver(Loco/Truck) |
| 34 | Electrician (Assistant) |
| 35 | Mechanic (Tube-Well) |
| 36 | Mistry(Stell, Tube-Well, Telephone) |
| 37 | Meter Reader |
| 38 | Meterorological Observer Navghani |
| 39 | Operator (Batching Plant, Cinema Project, Clamp Shelf, Compressor, Grane, Dorrick, Diesel Engine, Doser, Dragling Drill Dumber, Excavator, Fork Lift Generator, Grader, Jack Hammer and Payment breaker Loader, Pump, Pile Driving, Scrapper, Screening Plant, Shoal, Tractor, Vibrator, Weight Batcher, Railway Guards, Repairer (Battery) |
| 40 | Sharper/Slotter |
| 41 | Sprayer (Ashalt) Station Master |
| 42 | Surveyor (Silt) |
| 43 | Trades-Man |
| 44 | Train Examiner |
| 45 | Turner/Miller |
| 46 | Tyre Vulcaniser |
| 47 | Sawyer |
| 48 | Sawyer (Selection Grade Class II) Serang |
| 49 | Serangpile |
| 50 | Driving Pantooms with Boiler |
| 51 | Shapesman |
| 52 | Shift-incharge |
| 53 | Sprayman |
| 54 | Sprayman (Roads) |
| 55 | Stone Cutter |
| 56 | Stone Cutter (Selection Grade, Grade II, Class II) |
| 57 | Stone Chisler |
| 58 | Stone Chisler (Class II) |
| 59 | Stone Blasterer |
| 60 | Sub-Overseer (Unqualified) |
| 61 | Surveyors |
| 62 | Pump Driver |
| 63 | Pump Driver (Selection Grade), Grade II and III, Class II) |
| 64 | Pump Driver (Selection Grade, P.E., Driver, |
| 65 | Pumpman |
| 66 | Pumpman (Assistant) |
| 67 | Plumber |
| 68 | Polisher (with spray) Grade II |
| 69 | Ratan Man |

| | |
|-----|--|
| 70 | Rivet Cutter (Assistant) |
| 71 | Rivetter |
| 72 | Rivetter (Cutter) |
| 73 | Road Inspector Grade II, Railway Plate Layer |
| 74 | Rod Bender |
| 75 | Haulage Operator |
| 76 | Dispensary Attendant |
| 77 | Work Sakar |
| 78 | Mica Cutter Grade -I |
| 79 | Dresser Grade -I Mica |
| 80 | Supervisory Fireman |
| 81 | Fireman only in Mines |
| 82 | Compressor Driver |
| 83 | Pump Man Driver 96. Grinder in Mica Mines |
| 84 | Surveyors (Assistant) |
| 85 | Tailor |
| 86 | Tailor(Upholstry) |
| 87 | Transprayer |
| 88 | Tar man |
| 89 | Line Man |
| 90 | Tiler Class II |
| 91 | Wall(Floor, Roof) |
| 92 | Tiler (Selection Grade) |
| 93 | Tin-Smith |
| 94 | Tin Smith(Selection Grade, Grade II and III, Class II) Tinker |
| 95 | Well Sinker |
| 96 | Assistant Mistry |
| 97 | Armature Winder Grade-II and III |
| 98 | Bhandari |
| 99 | Blacksmith |
| 100 | Blacksmith (Selection Grade, Grade II, III, Class II and III) |
| 101 | Boilerman |
| 102 | Boilerman Grade II and III |
| 103 | Boiler Foreman Grade II |
| 104 | Work (Assistant) |
| 105 | Brick Layer |
| 106 | Bricklayer (Selection Grade, Class II) |
| 107 | Blaster |
| 108 | Chowkidar (Head) |
| 109 | Security Guard (without arms) |
| 110 | Carpenter |
| 111 | Carpenter (Selection Grade, Grade II and III, Class I and III Assistant) |

| | |
|-----|---|
| 112 | B.I.M. Road |
| 113 | Cabinet Maker |
| 114 | Caneman |
| 115 | Celotex |
| 116 | Cutter Maker Chageman, Class II and Class III, Carpenter Ordinary) |
| 117 | Checkder (Junior) |
| 118 | Chick Maker |
| 119 | Chickman (Junior) Concrete Mixure Mixer |
| 120 | Concrete Mixure Operator |
| 121 | Cobbler |
| 122 | Coremaker |
| 123 | Driver |
| 124 | Driver Motor Vehicle |
| 125 | Motor Vehicle Selection Grade |
| 126 | Motor Lorry |
| 127 | Motor-Lorry Grade II |
| 128 | Lorry Grade II |
| 129 | Diesel Engine |
| 130 | Diesel Engine Grade II |
| 131 | Mechanical Road Roller I.C. and Cement Mixer etc. |
| 132 | Road Roller |
| 133 | Road Roller Driver Grade II |
| 134 | Driver (Engine Static Stone Crusher, Tractor/Bull Dozer, Steam Road Roller, Water Pump, Mechanical Assistant, Road Roller, Mechanical, Steam Crane, Tractor with Bull Dozer Mechanical, Transport, Engine Static and Road Roller Boiler Attendant |
| 135 | Engine Operator (Stone Cursher Mechanical) |
| 136 | Distemprrer, Electrician, Electrician (Grade II, Class II and Class III) |
| 137 | Fitter |
| 138 | Fitter (Selection Grade, Grade II and III) class II and III Assistant, Pipe class II, Pipe Line ending Bars for |
| 139 | reinforcement Cum-mechanic, Mechanic and Plumber) |
| 140 | Gharami (Head) |
| 141 | Glazier |
| 142 | Hole Drillar for Blasting |
| 143 | Joiner |
| 144 | Joiner (Cable,Cable Grade II) |
| 145 | Lineman (Grade II,III, High Tension/Low Tension) |
| 146 | Mason |
| 147 | Mason (Selection Grade, Grade II, III and Class B Mistry) |
| 148 | Stone (Stone Class II, Brick Work, Stone work) |
| 149 | Brick-layer |
| 150 | Tile Flooring |

| | |
|-----|---|
| 151 | B.I.M Muccadam (Head) |
| 152 | Stone cutting |
| 153 | Ordinary Machanis |
| 154 | Mechanic |
| 155 | Mechanic (Class II, Air conditioning, Air conditioning Grade II |
| 156 | Diesel Grade II |
| 157 | Road Roller Grade II |
| 158 | Assistant, Radio) |
| 159 | Manson (Gharami) |
| 160 | Mistry |
| 161 | Mistry Grade II, Air conditioning Grade II, P. Way, Survey, Santras Works) |
| 162 | Mason Class A |
| 163 | Moulder |
| 164 | Moulder (Brick, Tile) |
| 165 | Painter |
| 166 | Painter (Selection Grade,Grade II and III, Class II, Assistant Lotter and Polisher, Polisher,Rough) |
| 167 | Plasterer |
| 168 | Plasterer (Mason Grade II) |
| 169 | Plumber |
| 170 | Plumber (Selection Grade, Class II, Assistant Lotter and Polisher, Rough), |
| 171 | Plasterer |
| 172 | Plasterer (Mason Grade II) |
| 173 | Plumber (Selection Grade, Class-II, Assistant Senior, Junior, Mistry Grade II) |
| 174 | Plumbing Mistry |
| 175 | Plumber-cum-Fitter |
| 176 | Polisher |
| 177 | Polisher (Floor) |
| 178 | Sirdhar Lathe Man |
| 179 | Geologist |
| 180 | Trailors |
| 181 | Turner |
| 182 | Upholsterer |
| 183 | Upholsterer (Grade II and III) |
| 184 | Painter Spray (Class II) |
| 185 | Wood Cutter |
| 186 | Wood Cutter Section Grade |
| 187 | Wood Cutter Class II |
| 188 | Work Sircar |
| 189 | Welder |
| 190 | Airwineh Haulage Operator |
| 191 | Auto-electrician |
| 192 | Painter |

| | |
|-----|---|
| 193 | Blacksmith |
| 194 | Tailor |
| 195 | Compressor Operator |
| 196 | Blaster/Shot-firer |
| 197 | Driver |
| 198 | Head cook |
| 199 | Chargeman |
| 200 | Carpenter |
| 201 | Concrete Mixer Operator |
| 202 | Compressor Attendant |
| 203 | Air Compressor Attendant |
| 204 | Tractor Driver |
| 205 | Vehicle Driver |
| 206 | Chemist and Assistant/ Chemist |
| 207 | Sub- overseer (unqualified) |
| 208 | Driller |
| 209 | Handhole Driller |
| 210 | Drill Mechanic |
| 211 | Driver Auto |
| 212 | Electrician |
| 213 | Wireless Operator Asstt. Foreman |
| 214 | Foreman |
| 215 | Fitter |
| 216 | Ferry Driver |
| 217 | Issuer Loco |
| 218 | Super Foreman |
| 219 | Hoist Operator |
| 220 | IMCE Driver |
| 221 | Driver |
| 222 | Loco Driver |
| 223 | Loader Operator |
| 224 | Linesman |
| 225 | Mechanic/ Machinist |
| 226 | Mason |
| 227 | Mid Wife |
| 228 | Tinsmith |
| 229 | Supervisory Mechanic |
| 230 | Pump Attendant only in Gypsum, Barytes and Rock Phosphates |
| 231 | Pump Operator/Driver |
| 232 | Mining Mate with competency certificate under Metalliferous Mines\ Regulations, 1961. |
| 233 | Mistry |
| 234 | Skilled Mazdoor |

| | |
|-----|--|
| 235 | Turner |
| 236 | Senior Mechanic |
| 237 | Pipe Fitter |
| 238 | Supervisor |
| 239 | Drafts Man |
| 240 | Wireman |
| 241 | Timber Man/Timber Mistry Elect. |
| 242 | Stone Crusher Operator |
| 243 | Crusher Operator |
| 244 | Moulder |
| 245 | Welder |
| 246 | Operator |
| 247 | Work Mistry |
| 248 | Engine Driver |
| 249 | Mining Engine Driver Grade -II |
| 250 | Engineman |
| 251 | Valveman |
| 252 | Cutter |
| 253 | Winding Engine Driver Grade - II |
| 254 | Security Guard (Unarmed) /Head Chowkidar |
| 255 | Shovel Operator |
| 256 | Limco Loader Operator |
| 257 | Surface Supervisor |
| 258 | Dozer Operator |
| 259 | Compressor Driller |
| 260 | Dumper Tractor Operator |
| 261 | Boiler Man (with Certificate) |
| 262 | Machinery Attendant |
| 263 | Air-conditions Mechanic |
| 264 | Crech Attendant only in Magnesite, Manganese and Mica Mines |
| 265 | Power Shovel Operator |
| 266 | Power and Pump House Operator |
| 267 | Miner Grade - I |
| 268 | Tractor Operator 80. Tub Repairer 81. Lathe Mistry |
| 269 | Stationery Engine Attendant 83. Generator Operator 84. Loading Foreman |
| 270 | Diesel Mechanic |
| 271 | Ferro Printer cum-chairman |
| 272 | White Washing and Colour Washing Man |
| 273 | Operator Pneumatic Tools, Operator (Fitter) |
| 274 | Boreman |

| | |
|-----|--|
| 275 | Borer |
| 276 | Wireman (Grade II and III, Mechanic, Electrical) |
| 277 | White Washer |
| 278 | White Washer (Selection Grade, Class II) |
| 279 | Wireman |
| 280 | Welder (Class II, Bridge work) |
| 281 | Welder gas |
| 282 | Muccatam (with Competency Certificate under Metalliferous Mines Regulations, 1961). |
| 283 | Security Guard (without arms) and other categories by whatever name called which are of skilled nature |
| 284 | Assistant (Farm) |
| 285 | Assistant (Cashier) |
| 286 | Librarian |
| 287 | Telex or Telephone Operator |
| 288 | Hindi Translator |
| 289 | Telex or Telephone Operator |
| 290 | Hindi Translator |
| 291 | Accounts Clerk |
| 292 | Clerks |
| 293 | Computer/Data Entry Operator |
| 294 | Telephone Operator, Typist |
| 295 | Store Attendant |
| 296 | M. C. Clerk |
| 297 | Munshi (Matriculate, Non-matriculate) |
| 298 | Store Clerk (Matriculate Non-matriculate) |
| 299 | Store Keeper |
| 300 | Store Keeper Grade I, Grade II, (Matriculate) |
| 301 | Time Keeper |
| 302 | Time Keeper (Matriculate Non-Matriculate) |
| 303 | Book Keeper |
| 304 | Work Munshi |
| 305 | Work Munshi (Subordinate) |
| 306 | Magazine Clerk |
| 307 | Teller Clerk |
| 308 | Store clerk |
| 309 | Tally Clerk |
| 310 | Store Issuer |
| 311 | Tool Keeper |
| 312 | Computer/Date Entry Operator |
| 313 | Record Keeper |

| | |
|-----|--|
| 314 | Tracer |
| 315 | File Clerk |
| 316 | Register Keeper |
| 317 | Time Keeper |
| 318 | Clerk |
| 319 | Munshi |
| 320 | Typist and other categories by whatever name called which are of clerical nature |

| S.NO | HIGHLY SKILLED |
|-------------|---|
| 1 | Artificer Class I |
| 2 | Blacksmith Class I |
| 3 | Carpenter Class I |
| 4 | Machine |
| 5 | Hand Class I |
| 6 | Mason Class I |
| 7 | Mechanic (Senior) |
| 8 | Painter (Grade I, Class I, Spray) Plasterer (Mason) Class I |
| 9 | Plumber (Head, class I) |
| 10 | Mistry Grade I |
| 11 | Polisher (with spray Grade I) |
| 12 | Road Inspector Grade I |
| 13 | Sawyer Class I |
| 14 | Stone Cutter Class I |
| 15 | Stone Cutter Grade I |
| 16 | Stone Chisler Class I |
| 17 | Stone Mason Class I |
| 18 | Sub-Overseer (Qualified) |
| 19 | Tiler Class I |
| 20 | Tinsmith Grade I and Class I |
| 21 | Upholsterer Grade I |
| 22 | Varnisher Class I |
| 23 | Welder-Cum-Fitter and Air Conditioning Mechanic |
| 27 | Welder (Gas) Class I |
| 25 | White Washer Class I |
| 26 | Wireman Grade I, Class I |
| 27 | Wood Cutter Class I |
| 28 | Grinder (Tool) Grade I |
| 29 | Operator (Batching Plant Grade I) |
| 30 | Leader Grade I |
| 31 | Pile Driving Grade I |

| | |
|----|--|
| 32 | Pump Grade |
| 33 | Scrapper Grade I |
| 34 | Screening Plant Grade I |
| 35 | Pump Grade I |
| 36 | Scrapper Grade I |
| 37 | Security Guards (with arms) |
| 38 | Armature Winder Grade I |
| 39 | Blacksmith Grade I and Class I |
| 40 | Boilerman Grade I |
| 41 | Boilerman Foreman Grade I |
| 42 | Brick Layer class I |
| 43 | Cable Joiner Grade I |
| 44 | Carpenter grade I and Class I |
| 45 | Celo Cutter and Decorator |
| 46 | Chargeman Class I |
| 47 | Checker (Sr) Driver Lorry Grade I |
| 48 | Motor Lorry Grade I |
| 49 | Motor Vehicle Class I and Diesel Engine Grade I |
| 50 | Road Roller Grade I |
| 51 | Pump Class Electrician Grade I and Class I/ Grade I |
| 52 | Fitter (Grade I, Class I) |
| 53 | Pipe Class I (Head) |
| 54 | Foreman(Assistant) Line Man Grade I Mason (Skilled Grade I, Class I) |
| 55 | Mast Rig |
| 56 | Mechanic Class I and Class II |
| 57 | Mechanic (Diesel Grade I and Road Roller Grade I |
| 58 | Airconditioning Grade I/Class I, Mistry Grade I |
| 59 | Mistry (Airconditioning Grade I) |
| 60 | Overseer |
| 61 | Overseer (Senior and Junior) |
| 62 | Dragline Grade I |
| 63 | Drill Grade I |
| 64 | Dumper Grade I |
| 65 | Excavator Grade I |
| 66 | Fork Lift Grade I |
| 67 | Generator Grade I |
| 68 | Rigger Grade I |
| 69 | Rigger Grade II |
| 70 | Charper/Sletter Grade I |
| 71 | Shovel and Dragline Tractor Grade I |

| | |
|-----|--|
| | Tradesman Class I |
| 73 | Turner/Miller Grade I |
| 74 | Work (Assistant) Grade I |
| 75 | Compounder |
| 76 | Surveyor |
| 77 | Winding Engine Driver |
| 78 | Operator (Heavy Earth Moving Shovel and Bulldozer) |
| 79 | Head Mistry |
| 80 | Staff Nurse with Diploma |
| 81 | Drill Operator other than Jack Hammer |
| 82 | Electrical Supervisor with Competency Certificate |
| 83 | Underground Shift Boss |
| 84 | Head Mechanic |
| 85 | Qualified and Experienced Welder |
| 86 | Machine Tool Mechanic |
| 87 | Mechanical/Plant Foreman |
| 88 | Mining Supervisor |
| 89 | Vocational Training Instructor/Teacher |
| 90 | Head Electrician |
| 91 | Accountant |
| 92 | Steno with 7 years of service |
| 93 | Store Incharge |
| 94 | Shift Incharge |
| 95 | Supervisor |
| 96 | Incharge of Watch and Ward |
| 97 | Security Guard (Armed) |
| 99 | Crane Grade I |
| 100 | Diesel Engine Grade I |
| 101 | Dozer Grade I |
| 102 | Clamp Shell Grade I |
| 103 | Compressor Grade I |
| 104 | Grader Grade I |
| 105 | Tractor Grade I |
| 106 | Vibrator Grade I |
| 107 | Screening Plant Grade I |
| 108 | Shovel Grade I |
| 109 | Shovel and Dragline |
| 110 | Tyre vulcanser Grade I |
| 111 | Security Guard (with Arms)and other categories by whatever name called which are of Highly- skilled nature |